

**MR. SPEAKER:** Orders reserved. No further discussion. I am not going to hear anything more. Now, Papers Laid on the Table.

15.04 hrs.

#### PAPERS LAID ON THE TABLE

##### INTERIM REPORTS OF SHAH COMMISSION AND CONNECTED PAPERS

**THE PRIME MINISTER (SHRI MORARJI DESAI):** I beg to lay on the Table:—

(1) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Interim Report I dated the 11th March, 1978 (Hindi and English versions) and Interim Report II dated the 26th April, 1978 of Shah Commission of Inquiry set up to inquire into the misuse of authority, excesses and malpractices committed during the Emergency.

(ii) Memorandum of the Action taken by the Government on the above Reports.

(2) A statement (Hindi and English versions) explaining reasons for not laying simultaneously the Hindi versions of Interim Report II and the Memorandum of Action taken.

[Placed in Library. See No. LT-2338/78].

**PROF. P. G. MAVALANKAR (Gandhinagar):** Mr. Speaker, Sir, this is an important Report...

(Interruptions)

**MR. SPEAKER:** Do not record.

**PROF. P. G. MAVALANKAR:\*\*\***

**MR. SPEAKER:** Mr. Mavalankar, only two persons have given notice.

(Interruptions)

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** We have been waiting for these reports. These reports are historic reports. We want to know from the Prime Minister as to what action Government proposes to take against persons who have been found to have done mischief... (Interruptions) against the interests of the entire country. We have not seen... (Interruptions) Let the hon. Prime Minister assure the House...

**MR. SPEAKER:** No, no. It will open up a debate. I am not allowing it. Mr. Bosu. I have heard you.

**SHRI HARI VISHNU KAMATH (Hoshangabad):** In view of the fact that this is perhaps the most important constitutional, political and legal document that has been laid on the Table since the advent of the Janata Party to power last year, may I request you and the Prime Minister—and if the House also agrees—to extend the session by a day at least, so as to enable the House to have a full discussion thereon? Otherwise, during the next 3 months' interregnum, that is, between the two sessions, action will have been taken...

**SHRI JYOTIRMOY BOSU:** One day is not enough.

**SHRI HARI VISHNU KAMATH:** I said, at least one day, so that the House will have occasion to discuss it before Government initiates action. I am sure Government is not allergic to discussion in the House. Therefore, I would request the Prime Minister and yourself to decide today that the House will sit for one more day at least, to have a discussion and I am sure the Prime Minister will assure the House that he and his Government are not allergic to a discussion

\*\*\*Not recorded.

[Shri Hari Vishnu Kamath] in the House, on the reports and the action taken thereon by the Government.

SHRI JYOTIRMOY BOSU: The type of letters.... (Interruptions).

MR. SPEAKER: Mr. Bahuguna...

REPORT OF OIL PRICES COMMITTEE (NOVEMBER, 1976) AND REVIEW ON AND ANNUAL REPORT OF BHARAT PETROLEUM CORPN., LTD., BOMBAY, ETC.

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): I beg to lay on the Table:—

(1) A copy of the Report (Hindi and English versions) regarding with-Prices Committee—November, 1976.

[Placed in Library. See No. LT-2325/78].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year ended 31st December, 1976.

(ii) Annual Report of The Bharat Petroleum Corporation Limited, Bombay, for the year ended 31st December, 1976 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the above papers

[Placed in Library. See No. LT-2326/78].

SHRI C. K. CHANDRAPPAN (Cannore): Sir, the hon. Member wanted a discussion on the earlier item, and wanted to know what is the opinion of the Government.

MR. SPEAKER: The report has been placed on the Table.

SHRI SHYAMNANDAN MISHRA (Begusarai): The whole thing is that the Shah Commission thought it necessary to submit interim reports, considering the urgency of the matter. The House also attaches importance.

MR. SPEAKER: Mr. Mishra, I have also looked into the matter. The report has been submitted only today. There cannot be a proper debate if it is only for one day, that is on Wednesday. It is not possible at all. In fact, there was a suggestion.... Mr. Bahuguna, you have placed it on the Table....

SHRI H. N. BAHUGUNA: Yes.

PROF. P. G. MAVALANKAR: Let the Prime Minister say something.

MR. SPEAKER: I am sorry, Mr. Mavalankar.

SHRI SHYAMNANDAN MISHRA: Sir, may I seek your guidance?

MR. SPEAKER: Mr. Mavalankar, I have called the third item. You have raised an objection to it.

SHRI SHYAMNANDAN MISHRA: We seek your guidance in this matter. (Interruptions).

SHRI C. K. CHANDRAPPAN: With your permission, Mr. H. V. Kamath made a statement and you said that notice was required, and he has given a notice. He said that a discussion...

MR. SPEAKER: Quite right. He has given notice.

SHRI C. K. CHANDRAPPAN: He should know what is the opinion of the Government.

MR. SPEAKER: It is for the Government to give an opinion.

SHRI C. K. CHANDRAPPAN: You may ask the Government.